

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FIFTH DAY OF MARCH  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT PETITION NO: 11260 OF 2023**

**Between:**

M/s Sai Nine Enterprises, Rep by its partner K.Prashanthi W/o K Mahidhar  
Age 43 years, Occ. Business, R/o 8-2-120/120/a/10/a9, Nandi Nagar, Road  
No 14, Banjara Hills Hyd -34.

**...PETITIONER**

**AND**

1. The Union of India, Rep. by its Joint Secretary, Ministry of Finance, Revenue Department, 46, North Block, New Delhi - 110 001
2. The Directorate General of Foreign Trade, Rep. by the Director General of Foreign Trade, Ministry of Commerce and Industries, Government of India, Udyog Bhavan, New Delhi-110011
3. Deputy Secretary to Govt of India, Ministry of Finance, Department of Revenue New Delhi
4. The Dy. Director General of Foreign Trade, Ministry of Commerce and Industries, Government of India, Udyog Bhavan, New Delhi-110011

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of MANDAMUS declaring the action of the 1st respondents in issuing notification No 28/2020 Dated 23/6/2020 perpetually permitting to import Tariff item Maize corn 1005 90 other than seed quality to an extent of 5,00,000 Metric tons alias of 15 percent duty/in-quota tariff rate in a financial year as being illegal, arbitrary, Bad faith, improper motive contrary to world trade organization agreements and in utter violation of principles of natural Justice besides unconstitutional.

**IA NO: 1 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Notification No 28/2020 Dated 23/6/2020 and pending disposal of the above Writ petition.

**Counsel for the Petitioner: SRI M.VENKATRAMANA FOR SRI M.GOVIND  
REDDY**

**Counsel for the Respondents: DEPUTY SOLICITOR GENERAL OF INDIA**

**The Court made the following: ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**  
**AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**  
**AND**  
**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT PETITION No.11260 of 2023**

**Dated: 25.03.2026**

**Between:**

M/s. Sai Nine Enterprises

**...Petitioner**

**and**

The Union of India,  
Rep. by its Joint Secretary,  
Ministry of Finance, Revenue Department,  
46, North Block, New Delhi – 110 001,  
and 3 others.

**...Respondents**

**ORDER:**

Learned counsel Sri M.Venkatramana, representing learned  
counsel Sri M.Govind Reddy, appears for the petitioner.

2. The writ petition is preferred seeking the following relief:

“For the reasons stated in the accompanying affidavit, the  
petitioner herein prays that this Hon’ble Court may be pleased to issue a  
writ, order or direction more particularly one in the nature of writ of

Mandamus declaring the action of the 1<sup>st</sup> respondent in issuing notification No.28/2020 dated 23-6-2020 perpetually permitting to import Tariff item Maize corn 1005 90 other than seed quality to an extent of 5,00,000 Metric tons @ 15 percent duty/in-quota tariff rate in a financial year as being illegal, arbitrary, bad faith, improper motive, contrary to world trade organisation agreements and in utter violation of principles of natural justice besides unconstitutional and pass such other order or orders in the circumstances of the case."

3. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition.

4. Accordingly, the writ petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- MOHD. ISMAIL  
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI M.GOVIND REDDY, Advocate [OPUC]
2. One CC to DEPUTY SOLICITOR GENERAL OF INDIA [OPUC]
3. Two CD Copies

PSK.

TKS

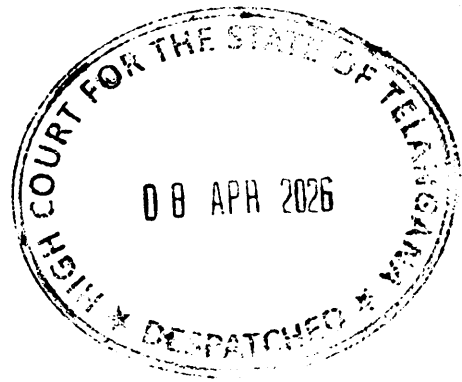
*Jks*

**HIGH COURT**

**DATED:25/03/2026**

**ORDER**

**WP.No.11260 of 2023**



**DISMISSING THE WRIT PETITION  
AS WITHDRAWN WITHOUT COSTS**

(5) - JKS  
4/4/26.